

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 218

(IB)-1095(ND)2019

IA-4978/2021, IA-4981/2021, IA-4995/2021

IN THE MATTER

Ritu Tandon

...

Applicant/Petitioner

Versus

M/s. Rain Automotive India Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC (Liq.)

Order delivered on 21.03.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Suman Tripathy R-12 HDFC in IA-4995/2021, Adv. Utsarg Sinsinwal R-8 in IA 4995/2021, Adv. Garv Malhotra, Adv Pranav Verma R-22 in IA 4995/2021, Adv. Jaskaran Singh Bhatia R-4 in IA 4978/2021, Adv. Diwakar Chirania R-21 in IA 4995/2021, Adv. Sunanda Tulsyan & Adv. Shweta Pattnaik R-7 in IA 4995 of 2021, Adv. Dinesh Jotwani, Adv. Harsh Kumar R-3, Adv. Milan Negi R-10 in I.A 4995/2021, Adv. Abhishek Vikram, Adv. Lalit Kumar R-13 in IA-4995/2021

For the Liq. : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Sikhar Tiwari

For the Ex-Directors : Adv. Rajat Chaudhary

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 16.05.2024.

Sd/-
(COURT FFICER)